

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 2294
TO BE ANSWERED ON 6TH MAY, 2016**

ADULTERATED AYUSH MEDICINES

2294. SHRI K.C. VENUGOPAL:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has taken note of using adulterated ingredients in the name of Ayurvedic and other AYUSH medicines;
- (b) if so, the details thereof along with such complaints received by the Government during each of the last three financial years; and
- (c) the effective action taken by the Government to prevent the use of adulterated ingredients in the name of AYUSH medicines?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

(a) to (c): The issue of the use of adulterant ingredients in the manufacturing of Ayurvedic, Siddha, Unani and Homoeopathy medicines is in the notice of Ministry of AYUSH. The enforcement of the regulatory and quality control provisions of the Drugs and Cosmetics Act, 1940 and Rules thereunder is primarily vested with the State Governments. Complaints and RTI applications about the probable import and use of fake Cinnamon (*Cassia occidentalis*) in place of Dalchini (*Cinnamom zeylanicum*) in AYUSH medicines have repeatedly been received in the Ministry of AYUSH from Shri Leonard John of Kerala during the last three years from July 2013 to February 2016. To prevent any such adulteration Ministry of AYUSH issued instructions to all State Licensing Authorities for ensuring that correct cinnamon is used in the licensed Ayurvedic, Siddha and Unani medicines as per the quality standards of true cinnamon prescribed in pharmacopoeia and necessary action as per law may be taken against the instances of cassia adulteration in these medicines in the interest of public safety. Adulterated Ayurvedic, Siddha or Unani drugs are defined in Section 33 EE of the Drugs & Cosmetics Act, 1940 along with the penalty provisions for any contravention. Drugs and Cosmetics Rules, 1945 have the provision to comply with the standards of ingredients prescribed in the pharmacopoeias for the manufacturing of Ayurvedic, Siddha and Unani drugs.

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